

Bureau of Indian Standards (Powers and Duties of Director General) Regulations, 2018

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Bureau of Indian Standards (Powers and Duties of Director General) Regulations, 2018¹

In exercise of the powers conferred by sub-section (4) of Section 7 read with Section 39 of the Bureau of Indian Standards Act, 2016 (11 of 2016) and in supersession of the Bureau of Indian Standards (Powers and Duties of Director General) Regulations, 1987 except as respects things done or omitted to be done before such supersession, the Executive Committee of the Bureau of Indian Standards, with the previous approval of the Central Government, hereby makes the following regulations, namely—

1. Short title and commencement.—(1) These regulations may be called the Bureau of Indian Standards (Powers and Duties of Director General) Regulations, 2018.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions.—In these regulations, unless the context otherwise requires,—

- (a) “Act” means the Bureau of Indian Standards Act, 2016 (11 of 2016);
- (b) “employee” means officers and employees in the whole time service of the Bureau but does not include a person employed on daily wages;
- (c) “rules” means the Bureau of Indian Standards Rules, 2018;
- (d) “Schedule” means the schedule annexed to these regulations;
- (e) the words and expressions used and not defined in these regulations but defined in the Act or the rules shall have the meanings respectively assigned to them in the Act or in the rules, as the case may be.

3. Powers and duties of Director General.—The Director General shall,—

- (a) convene with the approval of the President meetings of the Governing Council;
- (b) administer and co-ordinate various activities of the Bureau;
- (c) designate officers of the Scientific Cadre as Activity Heads with prior approval of the Central Government.
- (d) assign duties to the Deputy Director General (Administration), Deputy Director General (Finance) and Activity Heads of Scientific Cadre with the prior approval of the Central Government.
- (e) assign duties to other employees.
- (f) issue instructions to employees for carrying out activities of the Bureau;
- (g) exercise powers vested with the Head of the Department in the Central Government;
- (h) exercise and discharge such of the powers and duties as may be delegated to him by the Executive Committee.

1. Ministry of Consumer Affairs, Food and Public Distribution (Deptt. of Consumer Affairs) (BUREAU OF INDIAN STANDARDS), Noti. No. F. No. BS/11/10/2018, dated August 29, 2018 and published in the Gazette of India Extra., Part III, Section 4, dated 29th August, 2018, pp. 5-8, No. 327

(i) exercise powers specified in the Schedule annexed to these regulations.

SCHEDULE

Sl. No.	Power	Extent
Financial Matters		
(1)	(2)	(3)
1	To sanction recurring and non-recurring expenditure	Full powers within the budget provision.
2	To sanction purchase of working stores, machinery and equipment.	Full powers within the budget provision.
3	To sanction permanent advances or imprest.	Full powers.
4	To sanction all levies and taxes by Government or Local Bodies	Full powers.
5	To sanction the renting of office accommodation.	Full powers within the budget provision.
6	To sanction expenditure for repairs and alterations to hired and requisitioned buildings.	Full powers within the budget provision.
7	To sanction expenditure on all types of works for the buildings owned by the Bureau.	Full powers within the budget provision.
8	To sanction expenditure for acquiring of land and building.	Full powers subject to approval of Central Government.
9	To sanction expenditure for construction of building for new offices of the Bureau.	Full powers subject to approval of Central Government.
10	To sanction advance of pay to an officer under transfer.	Full powers.
11	To sanction the purchase of office equipment.	Full powers.
12	To write off irrecoverable losses of stores, or of public money (including loss of stamps), etc.	Full powers of Head of Department as given in "Delegation of Financial Power Rules" of the Government of India as amended from time to time subject to report to the Executive Committee.
13	To sanction tours and to counter-sign TA bills of employees.	Full powers.
14	To allow travel by air to employees.	Full powers in the case of non-entitled employees.
15	To sanction expenditure on entertainment and refreshments.	Full powers within the budget provision.
16	To sanction expenditure on grants-in-aid for welfare of employees.	Full powers within the budget provision.

17	To sanction grants-in-aid for research and testing.	Full powers within the budget provision.
18	To sanction TA and DA to Governing Council and committee members as admissible under the regulations.	Full powers.
19	To sanction TA/DA for foreign travel to expert and committee members for participation in International Standardisation.	Full powers as per guidelines approved by Executive Committee in case of expenditure being met from Bureau's own funds.
20	To sanction payment of honorarium/fee to outside experts for special service or advice.	Full powers.
21	To sanction demurrage/wharfage charges.	Full powers of Head of Department as given in "Delegation of Financial Power Rules" of the Government of India as amended from time to time subject to report to the Executive Committee.
22	To sanction loans and advances to employees as per instructions issued by the Government of India as amended from time to time.	Full powers.
Establishment and Administrative Matters		
23	To permit a permanent employee to retain lien on a post under the Bureau: (a) In case of employment in Central/ State Government Department, Public Sector Undertaking or autonomous body.	Initially up to two years extendable by one more year in exceptional cases.
	(b) In case of deputation to developing countries on Government basis.	Initially upto two years extendable by another three years.
24	To transfer an employee.	Full powers for Annual rotational transfer as per notified policy up to Scientist E and equivalent. Any subsequent transfer during the year upto Scientist E and equivalent shall be with the approval of Central Government. The Scientists F & G and equivalent shall be transferred with approval of Central Government.
25	To sanction, grant and to permit acceptance of honorarium.	Full powers as per instructions issued by the Government of India as amended from time to time.
26	To allow mileage allowance by a route other than the shortest.	Full powers, provided selection of the route is in Bureau's interest.
27	To decide the shortest of two or more routes.	Full powers.

28	To decide whether a particular absence is absence on duty.	Full powers.
29	To withhold pay and allowances in case of absence from duty without authorisation or grant of leave of an employee.	Full powers of Head of Department as given in "Fundamental Rules and Supplementary Rules" of the Government of India as amended from time to time subject to report to the Executive Committee.
30	To order destruction of records.	Full powers.
31	To order sale, by auction or otherwise of unserviceable stores or perishable articles in the interest of the Bureau.	Full powers.
32	To fill substantively all vacant posts upto the rank of Scientist E and equivalent (This power includes the power to appoint, to confirm and terminate.)	Full powers as per concerned regulations.
33	To make officiating appointment.	Full powers for posts upto Scientist E and equivalent upto six months. However, for the posts of Scientist F & G and equivalent, approval of Central Government shall be obtained. Further, for any officiating appointment beyond six months, approval of Central Government shall be taken.
34	To allow an employee to count extraordinary leave for increments.	Full powers as per instructions issued by the Government of India as amended from time to time.
35	To grant subsistence allowance to an employee under suspension.	Full powers.
36	To sanction telephone installations.	Full powers.
37	To nominate delegations to international meetings after consulting the concerned Division Council/Sectional Committee of the Bureau and other interests concerned with the subject matter under discussion.	Full powers within the budget provision.
38	To decide the scope and extent of insurance of Bureau's property and sanction expenditure.	Full powers.
39	To sponsor an employee for undergoing a specialised course of training and to sanction expenditure thereon.	Full powers within the budget provision.
40	To grant special pay to employees.	Full powers as per instructions issued by the Government of India as amended from time to time.

41	To grant pre-mature increments to employees.	Full powers as per instructions issued by the Government of India as amended from time to time.
42	To appoint officers as certification officers and furnish them with a certificate of appointment.	Full powers.
43	To authorise an officer or officers to authenticate orders and decisions of, and other instruments issued, by the Bureau.	Full powers.
44	To exempt use of any name, mark or trade-mark referred to in Section 26 of the Act from the operation thereof in accordance with the provisions of rule 36.	Full powers.
45	To obtain from licensees any information and samples of any material or substance used in relation to any article or process.	Full powers.
46	To appoint persons on contract or on tenure basis to meet the exigencies of work	Full powers with prior approval of Central Government.
47	To report or review or accept on annual performance appraisal of Group A officers.	Full powers up to Scientist E and equivalent. However the report on annual performance appraisal of Deputy Director General (Administration), Deputy Director General (Finance) and Activity Heads of Scientific Cadre shall be sent to administrative ministry for review and acceptance. The representation or appeal on annual performance appraisal report where Director General is the reporting or reviewing or accepting authority shall be decided by the administrative ministry.